

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.217- IA/577(AHM) 2024  
In  
CP(IB) 285 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Suresh Mohanlal Jain  
V/s  
GMW Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : None  
For the Respondent : Mr. Heet Jhaveri, Advocate i/b.  
: Mr. Shashvata Shukla, Advocate

**ORDER**

**IA/577(AHM) 2024**

None for the applicant.

Learned Proxy Counsel, Mr. Heet. Jhaveri, stated that he had instructions to appear on behalf of the main arguing Counsel, Mr. Shashvata Shukla, for the respondent.

A service report is available on record, which reflects that notice was delivered to the respondent on 25.04.2024. The service is complete.

However, no reply has been filed by the respondent. Last opportunity is given to the respondent to file a reply, if any, within a period of two weeks, with an advance copy to the other side. Thereafter, rejoinder, if any.

Re-list on 01.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**